

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2791

**TO BE ANSWERED ON FRIDAY THE 28TH DECEMBER, 2018
PAUSHA 7, 1940 (SAKA)**

GST COMPOSITION SCHEME

2791. SHRI CHANDRAKANT KHAIRE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the ice cream is clubbed with the products such as pan masala and tobacco so that manufacturers cannot opt for Goods and Services Tax (GST) composition scheme and to pay lower tax rate if their turnover does not exceed Rs. 75 lakh;
- (b) if so, whether the traders have requested for lower tax rate for turnover upto Rs. 75 lakh; and
- (c) if so, the action taken so far?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a) and (b): As per the recommendations of the GST Council, ice cream manufacturers have been excluded from the purview of Composition Scheme. Certain representations have been received from trade seeking inclusion of ice cream manufacturers in the composition scheme.

(c): A proposal to increase the threshold exemption limit for supplier of goods (manufacturers and traders) was placed before the GST Council in its 31st Meeting held on 22.12.2018. The GST Council has referred the issue to the Group of Ministers (GoM) on MSMEs.
